

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

ORIGINAL APPLICATION NO.275 of 1996

Date of Judgement: 27.3.96

Between:

N.Appa Rao

.. Applicant

and

- The Chief Engineer (Construction) South Central Railway, Rail Nilayam, Secunderabad.
- The Senior Divisional Personnel Officer, South Central Railway, Vijayawada.
- The Divisional Engineer (Construction), South Central Railway, VEijayawada.

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI P.KRISHNA REDDY
COUNSEL FOR THE RESPONDENTS: SHRI V.BHIMANNA, Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

JUDGEMENT /

(AS PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN)

Heard Shri P.Krishna Reddy, learned counsel for the applicant and Shri V.Bhimanna, learned standing counsel for the respondents.

2. It is unfortunate that the respondents have not chosen to file any reply although that opportunity was given by the order dated 29.2.96. The interim order expires today. Hence it is prayed for extension of that ad interim order. We have heard the learned counsel on

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the merits of the OA. We noticed that against the impugned order dated 23.2.96, the applicant has not filed any representation to the superior authorities. We appreciate that he had to rush to the Tribunl without doing so by reason of the nature of the order. circumstances, we give liberty to the applicant to file a representation against the order dated 23.2.96 to the appropriate authority of the respondents within a period of one week from today. On such a representation being filed, the appropriate authority shall dispose it of on The ad interim order dated 29.2.96 is extended merits. till the disposal of the representation. The authority concerned shall convey the decision on the representation If aggreived by the said order, the to the applicant. applicant will be free to adopt such remedies as he may be advised in accordance with law. OA is disposed of finally in terms of the aforesaid order.

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(R.RANGARAJAN) MEMBER (ADMN.) (M.G.CHAUDHARI)
VICE CHAIRMAN

DATED: 28th March, 1996 Open court dictation.

vsn

Deputy Resistran (5) (



To

- The Chief Engineer(Construction)
 S.C.Rly, Railnilayam, Secunderabad.
- The Senior Divisional Personnel Officer, SC Rly, Vijayawada.
- 3. The Divisional Engineer(Construction), sc Rly Vijayawada-
- 4. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
- 5. One copy to V. Bhimanna, SC for Rlys, CAT. Hyd.
- 6. One copy to Library, CAT. Hyd.
- 7. One spare copy.

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Jan 96

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TYPED BY -

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI VICE-CHAIRMAN

AND
RERCHERROGIAN
THE HON'BLE MR. M. RAJENDRA PRASAD : M(A)

Dated: 18-3 -1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

0.A.No. 275/96 (

T.A.No.

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Admitted and Interim Directions issued.

Allowed.

Disposed of with directions

Dismissed:

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

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Central Administrative Telbung.

Seat INECEPATER

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